

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 78304 of 2018

(On behalf appellant)

(Arising out of Order-in-Appeal No. 92/KOL-I/2018 dated 22.05.2018 passed by Commissioner of CGST & Central Excise, (Appeal), Haldia Commissionerate, Kolkata)

M/s Khaitan Electricals Limited

46C, J.L.Nehru Road, Everest House, 18th Floor, Kolkata-700 071.

Appellant

VERSUS

**Commissioner of CGST & Central Excise, Haldia
Commissionerate, Kolkata**

7th Floor, 15/1. Strand Road, M.S.Building, Custom House, Kolkata-700 001.

Respondent

APPEARANCE :

None for the Appellant

Shri Debopriyo Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO...76948/2024..

DATE OF HEARING : 06.09.2024

DATE OF DECISION : 06.09.2024

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 06.09.2024, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**